

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH

CIRCUIT COURT SITTING HELD AT BILASPUR

Original Application No. 451 of 2005

Bilaspur, this the 12th day of May, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri A.K. Bhatnagar, Judicial Member

N. Srinivasa Rao, S/o. late Shri
N. Appa Rao, aged about 35 years,
Employed as Jr. Stenographer, Under
ADRM/SECRLy./Raipur, Residing at :
C/o. 299/2 Type-II, RVH Colony,
Raipur-492001, Tehsil and
District : Raipur (CG).

... Applicant

(By Advocate - Shri B.P. Rao)

V e r s u s

1. Union of India, through : the
General Manager, South East
Central Railway, Bilaspur Zone,
GM Office, PO : Bilaspur,
Tehsil & District : Bilaspur (CG).
2. The Chief Engineer (Construction),
South East Central Railway,
Bilaspur Division, Bilaspur,
Tehsil & District : Bilaspur (CG).
3. The Deputy Chief Engineer
(Survey and Constructions), South
East Central Railway, Raipur Division,
Raipur, Tehsil & District :
Raipur (CG). ... Respondents

O R D E R (Oral)

By M.P. Singh, Vice Chairman -

The learned counsel for the applicant has filed an application dated 22.4.2005 for condonation of delay under Section 21(3) of the AT Act, 1985. Heard the learned counsel for the applicant and the said MA is allowed and the delay is condoned.

2. By filing this Original Application the applicant has claimed for direction to the respondents Nos. 2 & 3 for early disposal of his representation dated 4.11.2003 (Annexure A-4).

3. The brief facts of the case are that the applicant was appointed as Junior Stenographer in the pay scale of



Rs. 4000-6000/-.. During the course of service, vide orders dated 13.10.2003 (Annexure A-1) and 23.10.2003 (Annexure A-3) certain adverse remarks recorded in his confidential report for the year ending 31.3.2003 ^{were} was communicated to him. The applicant has submitted his representation on 4.11.2003 (Annexure A-4) against the communication of the adverse remarks. This representation of the applicant is still pending for consideration.

4. The learned counsel for the applicant submitted that he will feel satisfied if directions are given to the respondents Nos. 2 & 3 to consider and decide his representation within a time frame manner. Accordingly, we direct the respondents Nos. 2 & 3 to consider and decide the representation of the applicant dated 4.11.2003 (Annexure A-4) by passing a speaking, detailed and reasoned order within a period of three months from the date of receipt of a copy of this order. The learned counsel for the applicant is directed to send a copy of this order as well as the copy of the petition to the respondents Nos. 2 & 3 immediately.

5. Hence, the Original Application stands disposed of at the admission stage itself.

(A.K. Bhatnagar)
Judicial Member

(M.P. Singh)
Vice Chairman

"SA" प्रधानमंत्री संघ/व्या..... जयललुपुर, दिल्ली
प्रतिलिपि अध्येता:-
(1) संघीय, अध्याधीन विभाग, जयललुपुर
(2) अध्याधीन विभाग, जयललुपुर
(3) प्रधानमंत्री काउन्सिल, जयललुपुर
(4) प्रधानमंत्री काउन्सिल, जयललुपुर
सूचना दिवं अवधारणा दिवं

B.P. Rao PV
Durg

मुख्यमंत्री
प्रधानमंत्री

Given
19/5/03